

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-36(PB)/2018

IN THE MATTER OF:

Calypto Design Systems India Pvt. Ltd. Applicant/petitioner
and
Mentor Graphics (India) Pvt. Ltd. Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 14.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant/petitioner : Mr. Ravi Sharma, Adv.
For the Respondent : Ms. Lakshmit Gurung Stg. Counsel for ITD
With Ms. Easha Kadian, Adv.

ORDER

An affidavit dated 26.03.2018 has been filed and a copy thereof has been furnished. However, the affidavit does not disclose any undertaking on the part of the transferee company that in case any demand is raised by the revenue the same shall be honoured and the payment of tax shall not be hampered by the approval of the scheme. Let the undertaking be filed within a week with a copy in advance to the counsel for the Income tax.

For further consideration on 27.09.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)